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THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM: NAGALAND: MEGHALAYA: MANIPUR: TRIPURA: MIZORAM
AND ARUNACHAL PRADESH)

No. HC.VII-67/2012/ _____ /A.

From:- Shri M.K. Bhattacharjee,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
The District and Sessions Judge,
Kamrup, Guwahati / Nalbari / Barpeta / Dhubri / Goalpara / Bongaigaon /
Kokrajhar / Cachar, Silchar / Hailakandi / Karimganj / Nagaon / Morigaon /
Golaghat / Jorhat / Lakhimpur, North Lakhimpur / Tinsukia / Dibrugarh /
Sivasagar/ Dhemaji / Sonitpur / Darrang/ Udalguri.

Dated, Guwahati, the 23rd April, 2012.

Sub:- Constitution of Committee to ascertain the suitability of the staff of the
Subordinate Judiciary for continued utility in service beyond the age of 50
years.

Sir,

With reference to the subject quoted above, as directed, I am to inform
you that Gauhati High Court has been pleased to approve the requirement of
assessment of the suitability of the staff who are aged 50 years or above, to ascertain
whether in the Public interest, any one of such employee be compulsorily retired as per
FR 56(b).

As directed, I am to request you to constitute a Committee in your district,
to ascertain the suitability of the staff of the Subordinate Judiciary for continued utility in
service beyond the age of 50 years, as follows:

1. District and Sessions Judge - Chairperson
2. Chief Judicial Magistrate - Member
3. Any other Judicial Officer to
be nominated by District and
Sessions Judge - Member

When the assessment will be in respect of the Staff(s) of the Courts of
Special Judge, CBI, Special Judge, Assam, Family Courts, Designated Judge, Assam,
MACT or other Tribunals, the Presiding Officer(s) of such Courts/ Tribunals, as the case
may be, shall co-chair the Committee along with the District and Sessions Judge of the
concerned District.

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You are further directed to inform this Registry in respect of constitution of the aforesaid Committee.

This may be treated as **URGENT**.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No.HC.VII-67/2012/2936-2954/ A, dated, the 23rd April, 2012.